

13.00 hrs

Notifications under Foreign Exchange Bonds (Immunities and Exemptions) Act, 1991 and Foreign Exchange Regulations Act, 1973

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of Shri Dalbir Singh, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 5 of the Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Act, 1991:-
 - (i) The India Development Bonds Scheme, 1991 published in Notification No. G.S.R. 597 (E) in Gazette of India dated the 21st September, 1991.
 - (ii) The India Development Bonds (Amendment) Scheme, 1991 published in Notification No. G.S.R. 636 (E) in Gazette of India dated the 22nd October, 1991.
- (2) A copy of Remittances in Foreign Exchange (Immunities) Scheme, 1991 (Hindi and English versions) published in Notification No. G.S.R. 594 (E) in Gazette of India dated the 20th September, 1991 under sub-section (3) of section 3 of the Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Act, 1991.
- (3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 633 (E) in Gazette of India dated

the 24th September, 1991 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973. [Placed in Library See No LT-749/91]

- (4) A copy of the Consolidated Report (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st March, 1990. [Placed in Library See No LT-750/91]
- (5) A copy each of the following Annual Reports (Hindi and English versions):-
 - (i) Report of the Nadia Gramin Bank, Nadia, for the year 1989-90 together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT-751/91]
 - (ii) Report of the Langpi Dehangi Rural Bank, Diphu, for the year 1989-90 together with Accounts and Auditor's Report thereon. [Placed in Library See No LT-752/91]

Notifications under Finance Act, 1979

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, on behalf of Shri Rameshwar Thakur, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:-

- (i) G.S.R. 334 (E) published in Gazette of India dated the 9th July, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Nathan M. Shamuyarira, Minister of Foreign Affairs of Zimbabwe and two members of the delegation who visited India from the 5th to 11th July, 1991, from the

- payment of foreign travel tax.
- (ii) G.S.R. 340 (E) published in Gazette of India dated the 11th July, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mwalimu Julius K. Nyerere, Former President of Tanzania and seven members of the delegation who visited India from the 14th to 16th July, 1991, from the payment of foreign travel tax.
- (iii) G.S.R. 529 (E) published in Gazette of India dated the 13th August, 1991 together with an explanatory memorandum regarding exemption to Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and fifteen members of the delegation who visited India from the 18th to 20th August, 1991, from the payment of foreign travel tax.
- (iv) G.S.R. 530(E) published in Gazette of India dated the 13th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Boutros Boutros Ghali, Deputy Prime Minister for Foreign Relations of the Arab Republic of Egypt and two members of the delegations who visited India from the 11th and 17th August, 1991, from the payment of foreign travel tax.
- (v) G.S.R. 534 (E) published in Gazette of India dated the 14th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Islam A. Karimov, President of the Uzbek Soviet Socialist Republic and thirty five members of the delegation who visited India from the 17th to 19th August, 1991, from payment of foreign travel tax.
- (vi) G.S.R. 537 (E) published in Gazette of India dated the 19th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Shahyar M. Khan, Foreign Secretary of Islamic Republic of Pakistan and two members of the delegation who visited India from the 18th to 21st August, 1991, from the payment of foreign travel tax.
- (vii) G.S.R. 548(E) published in Gazette of India dated the 28th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. A.S.M. Mostafizor Rahman, Minister of Foreign Affairs of the People's Republic of Bangladesh and five members of the delegation who visited India from the 26th to 29th August, 1991, from the payment of foreign travel tax.
- (viii) G.S.R. 559 (E) published in Gazette of India dated the 6th September, 1991 together with an explanatory memorandum regarding exemption to Foreign Ministers, Commonwealth Secretary-General, Representative from African National Congress, members and other officials delegations who attended the Meeting of Commonwealth Committee of

Foreign Ministers on Southern Africa held in New Delhi from the 13th to 14th September, 1991, from the payment of foreign travel tax.

- (ix) G.S.R. 560 (E) published in Gazette of India dated the 6th September, 1991 together with an explanatory memorandum regarding exemption to His Majesty Jigme Singye Wangchuck, King of Bhutan and Sixteen members of the delegation who visited India from the 9th to 12th September, 1991, from the payment of foreign travel tax. [Placed in Library See No LT- 753/91]

- (5) The Punjab Appropriation (Vote on Account) No. 2 Bill, 1991
- (6) The Jammu and Kashmir Appropriation (No. 3) Bill, 1991
- (7) The Voluntary Deposits (Immunities and Exemptions) Bill, 1991
- (8) The Finance (No.2) Bill, 1991

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on 18th September, 1991:-

- (1) The Places of Worship (Special Provisions) Bill, 1991
- (2) The Special Protection Group (Amendment) Bill, 1991
- (3) The Electricity Laws (Amendment) Bill, 1991

13.00 hrs

[English]

ASSENT TO BILLS

SECRETARY GENERAL: Sir, I lay on the Table eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th September, 1991:-

13.01 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGLAM): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 25th November, 1991 will consist of:

- (1) The Central Excises and Customs Laws (Amendment) Bill, 1991
- (2) The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991
- (3) The Code of Criminal Procedure (Amendment) Bill, 1991
- (4) The Wild Life (Protection) Amendment Bill, 1991

1. Consideration of any Item of Gov-